

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-357 (PB)/2017

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

.... Applicant/Petitioner

Vs.

Avantha Holdings Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent :

ORDER

Learned counsel for the added respondent namely M/s. Korba West Power Company Limited has stated that the amended memo of parties has not been filed by the applicant and the same shall be done by tomorrow i.e. 30.11.2017 with a copy of the amended memo to the learned counsel for the added respondent.

Reply by the added respondent be filed within a week with a copy in advance to the learned counsel for the petitioner.

Rejoinder to the reply already filed or to be filed by the added respondent be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 20.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017
VINEET